IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

CP-347/ND/2017

In the matter of:

Blue Water Motions Pictures (P) Limited

....PETITIONER

SECTION:

Under Section 252

Order delivered on 15.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

: -

For the Respondent/Corporate Debtor:

For the Intervener

: Mr. Manish Raj, Company Prosecutor Ms. Lakshmi Gurung, Standing Counsel, Income tax Department.

ORDER

None appears for the petitioner. However, Ld. Company Prosecutor from ROC and Income tax Department are also present. It is represented by the Ld. Company Prosecutor that reply/observations have been duly filed in compliance to the last Order passed by this Tribunal. In relation to the Income tax Department, it is represented by the Ld. Standing Counsel, namely, Ms. Lakshmi Gurung that the observations have been duly filed.

In view of the non-appearance on the part of the petitioner, the matter is posted for enquiry finally on 01.2.2018.

Non-appearance of the petitioner on the next date of hearing will result in dismissal of the Petition.

List on 01-2-2018.

(K. VAKADHAKAJAN) MEMBER (JUDICIAL)

Surjit